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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.P. No. 80/97 in
O.A. No. 846/97.

Dt. of Decision : 11-12-97.

S. Sai Babu

.. Applicant.

vs

Sri Sinha,
General Manager,
SC Rly, Rail Nilayam,
Secunderabad.

.. Respondent.

Counsel for the applicant : Mr. Krishna Devan

Counsel for the respondents : Mr. K. Shiva Reddy, SC for Rlys.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mr. Krishna Devan, learned counsel for the applicant and Mr. K. Shiva Reddy, learned counsel for the respondents.

2. A reply has been filed in this CP. From this we find that the judgement has been complied with. It is also stated ~~that~~ in page-4 of the reply that the respondents tendered unconditional apology for the delay caused in the administrative process.

3. The learned counsel for the applicant also submits that the direction has been complied with.

4. In view of the above submission the CP is closed.

No costs.

(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)

DATED : The 11th Dec. 1997.
(Dictated in the Open Court)

(R. RANGARAJAN)
MEMBER (ADMN.)

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D.R. 12/97